

ITEM NO.9

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6534/2023

(Arising out of impugned final judgment and order dated 05-05-2023 in HCPMD No. 560/2023 passed by the High Court Of Judicature At Madras At Madurai)

ILAVARASAN

Petitioner(s)

VERSUS

THE SUPERINTENDENT OF POLICE & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.103620/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.103623/2023-EXEMPTION FROM FILING O.T.)

Date : 10-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. A Velan, AOR
Ms. Navpreet Kaur, Adv.
Mr. Aditya Raj Singh, Adv.
Mr. Mritunjay Pathak, Adv.

For Respondent(s) Mr. V. Krishnamurthy, Sr. Adv.
Dr. Joseph Aristotle S., AOR
Ms. Richa Vishwakarma, Adv.
Ms. Vaidehi Rastogi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the respondent,
adjourned for two weeks.

List again in the week commencing 01.08.2023.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)